## National Company Law Tribunal Allahabad Bench

CP NO.92(ND)/2014

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF ALLAHABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 06.02.2017

NAME OF THE COMPANY:M/s Buddja Hospital Pvt Ltd

SECTION OF THE COMPANIES ACT: u/s 397/398 of Companies Act,1956

SI. NO.	Name	Designation	Representation	Signature
<u>1.</u>	4SHOK SRIVASTOVA Adv.		Pehharer	Ash
<u>2.</u>				

## CPNo. 92(ND)2014, M/s Buddja Hospital Pvt. Ltd.

Parties are represented by their respective counsel the learned counsel representing the respondent no. 2 seeks one more chance for filing reply which is opposed by the counsel for petitioner. As in the present matter other respondents have already been set as Ex-Parte, but in order to do substantial justice a last opportunity is granted to the respondent No. 2 for filing of reply within one week and to serve on advance copy thereof to the petitioner counsel. So that pleadings can be completed.

The counsel for petitioners is also at liberty to file rejoinder if any, proving received a copy of reply from respondent No. 02 within another two weeks.

The matter be listed on 03 March, 2017.

Mr. H.P. Chaturvedi Member (J)

Dated: - 06.02.2017